IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-120(PB)/2017

IN THE MATTER OF:

Maxim Tubes Company Pvt. Ltd.

v.

International Coil Limited

.....Petitioner

.....Respondent

SECTION: UNDER SECTION 7

Order delivered on 03.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Applicant(s):

Mr. Tarun Kumar Banga, Advocate for Indian Overseas

Bank

For the Respondent(s):

ORDER

C.A. No. 385(PB)/2017

Learned counsel for the applicant after arguing the application for a while applies for withdrawal of the same when we pointed out that Shri Manoj Kumar Anand who is proposed Resolution professional is an existing consultant of Corporate Debtor. The aforesaid fact is revealed from a reading of item No. 9 at page 38. In view of the fact that the prayer has been made for withdrawal of the application. We do not wish to take harsh view and accept the request. Accordingly, the application is dismissed as withdrawn.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

-sd-

(DEEPA KRISHAN) (MEMBER TECHNICAL)

03.11.2017 Vineet